

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

(12)

ORIGINAL APPLICATION NUMBER 363 OF 1997

ALLAHABAD THIS THE 04th DAY OF SEPTEMBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D. TIWARI, MEMBER (A)

Amit Kumar Singh Teotia
son of Shri Gajendra Pal Singh,
Dy. Supdt. of Police, Vikas Nagar,
Dehradun.

.....Applicant

(By Advocate : Shri M.K. Sharma)

VERSUS

1. Union of India through Ministry of Personnel, Public Grievances and Pension, New Delhi.
2. Chairman, Staff Selection Commission, Block No.12 C.G.O. Complex, Lodhi Road, New Delhi.
3. Regional Director, Staff Selection Commission(CR), Govt. of India, 8 A-B Beli Road, Allahabad.

.....Respondents

(By Advocate : Shri P. Mathur)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A. under section 19 of Administrative Tribunals Act, 1985, applicant has challenged the order dated 27.12.1996 by which the candidature of the applicant for the examination of Inspector, Central Excise and Income tax has been cancelled.

2. The facts of the case are that in pursuance of the advertisement issued in Employment News dated 25.11.1995

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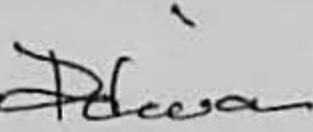
applicant submitted two application forms for the same posts.

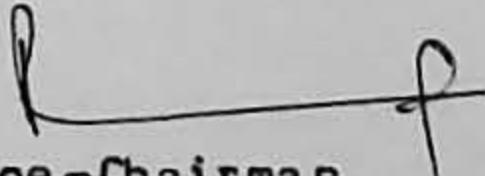
One application was submitted ^{from} Meerut Region and another ^{from} ~~from~~ ^{from} Ahmedabad Region. The Rule 14 of examination provided as under:-

"SINGLE APPLICATION : a candidate should send only one application and pay fee only once, whether he wants to compete for one or more than one category of posts."

3. From the aforesaid it is clear that applicant could not make two applications for selection and appointment against the same posts. This fact is not denied. The Principle Bench of this Tribunal in O.A. No. 1682/96 considered this controversy and passed the order on 12.08.1996. The O.A. was dismissed. The Principle Bench of this Tribunal took the view that "In view of the admitted factual position, the decision taken by the respondents that the applicants were guilty of submitting multiple applications and were also guilty of making false declaration in the application forms is just and proper." The Judgment is squarely applicable in the present case.

4. In the circumstances, applicant is not found entitled for any relief. The O.A. is dismissed with no order as to costs.


Member (A)


Vice-Chairman

shukla/-